

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
(IB)-495(PB)/2021  
New IA/3273/2024

**IN THE MATTER OF:**

State Bank of India

**Vs.**

Shri Sahil Miital

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Amit Dhall, Mr. Akshay Kumar Adv.  
For the RP : Ms. Reshma Mittal- RP, Mr. Amod K Dalela, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**(IB)-495(PB)/2021 & New IA/3273/2024:-**

This is an application filed for amendment in the Section 95 petition so far as the name of proposed RP was concerned. Heard Ld. Counsel for the Applicant. Ld. Counsel for the Personal Guarantor is also present. Order in this **matter is reserved.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**